IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.19702 of 2021

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Akanksha Maviya

... ... Petitioner/s

Versus

The Union of India & Ors.

... ... Respondent/s

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Appearance :

For the Petitioner/s	:	Mr.Vishal Kumar Singh, Advocate Mr. Akash Keshav, Advocate Mr. Deepak Kumar Singh, Advocate Mr. Shashwat, Advocate
For the Respondent/s	:	Mr.Dr. K. N. Singh (ASG) Mr. S.D. Yadav, AAG-9 Mr. Kumar Priya Ranjan, Advocate

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CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE S. KUMAR

ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

2 06-01-2022 Notice, more specifically, considering Prayer Nos. IV and IX, made by the petitioner, which are reproduced as under:-

> "IV. For issuance of a writ in the nature of a writ of Mandamus or any other appropriate writ(s) or order(s) or direction(s) commanding the Respondents to establish a legitimate and functional State Mental Health Authority in adherence with Section 45 and Section 55 of the Mental Healthcare Act, 2017.
>
> IX. For issuance of a writ in the nature of a writ of Mandamus or any other appropriate writ(s) or order(s) or direction (s) commanding the Respondents to aware the people by providing authentic information on mental health and covid, address anxiety, stress and depression by creating

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and accessing helplines and messages/videos to acknowledge them as normal and advise them to seek counseling support-through helplines, further to compile and publish all helplines and apps that are available- Governmental, Non-Governmental, Other Civil Society Initiated and Association Initiated to its citizen by running an awareness drive."

Shri S.D. Yadav, learned AAG-9 states that counter affidavit shall be filed positively within a period of one week from today. Rejoinder thereto, if any, be filed within a period of one week thereafter.

List this case on 20th of January, 2022.

(Sanjay Karol, CJ)

(S. Kumar, J)

PKP/Amrendra

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